

राज्य सरकारों दोनों से संबंधित) के हैं और 13 एकक गैर सरकारी क्षेत्र में हैं।

पिछले 3 वर्षों में हुये उत्पादन के आंकड़े निम्नलिखित हैं:—

	सरकारी क्षेत्र	गैर सरकारी क्षेत्र	कुल
1985-86	14,841	60,621	75,462
1986-87	15,509	64,964	80,473
1987-88	16,949	74,398	91,347

(ख) और (ग) छोटे ट्रैक्टर बनाने के बारे में सरकार ने कोई समिति गठित नहीं की है। किन्तु ट्रैक्टर बनाने वाले बहुत से प्रभारी निर्माता छोटे ट्रैक्टर बना रहे हैं और बाजार में इस प्रकार के ट्रैक्टरों की कमी नहीं है। सरकार का वर्तमान नीति के अनुसार, अपना लाइसेंस प्राप्त बनाने के अतिरिक्त किसी भी प्रकार के ट्रैक्टरों का उत्पादन कर सकते हैं।

Illegal mining of coal to Bihar

520. SHRI YASHWANT SINHA: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware of the fact that illegal mining of coal is rampant in Hazaribagh district of Bihar, especially in the Ramgarh and Mandu police stations;

(b) whether it is a fact that several truck loads of this illegally mined coal are moved out of this area by road every day in collusion with local officials; and

(c) what steps Government propose to take to put an end to this malpractice?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C. K. JAFFAR SHARIEF): (a) to (c) There is no organised illegal coal mining in the leased hold areas of the coal companies. However, as the coal belt in the country is vast, certain persons at times violate the provisions of law and indulge in illegal extraction of coal sporadically and stealthily.

The Coal Mines Nationalisation Acts were amended in 1976 making illegal coal mining a cognizable offence, punishable with imprisonment extending upto 3 years, and fine extending upto Rs. 20,000. The vires of these amendments have already been upheld by the Supreme Court in 1980.

The State Governments have been asked to take both punitive and preventive action against the offenders in terms of the Nationalisation Acts read with provisions of the Indian Penal Code. The State Governments in turn had already issued instructions to the District Authorities. The coal companies have been directed to report the cases of illegal extraction of coal as and when detected by them to the law enforcing authorities in the States. Besides, the coal companies in conjunction with the State Government's law enforcing authorities in the State conduct regular raids to apprehend offenders.

Soviet assistance for development of Thermal Power Projects

521. SHRI YASHWANT SINHA:

SHRI MURLIDHAR CHANDRAKANT BHANDARE:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Government have entered into a long term agreement with the Soviet Union for securing assistance in the development of Thermal Power Projects in the country; and

(b) if so, what are the details thereof?